

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 206  
IB-1812/ND/2019**

**IN THE MATTER OF:**

**Mr. Anupam Enterprises**

**...PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Dhruv Gupta, Advocate**

**For the Respondent/ Corporate-debtor**

**:Mr. Rakesh Gujral, AR**

**ORDER**

Heard the submissions made by the counsels for both the parties. On the request of the counsels for both the parties, matter is adjourned to 24.01.2020.

-sd-

**(V.K. Subburaj)  
Member (T)**

-sd-

**(Abni Ranjan Kumar Sinha)  
Member (J)**